

From

Registrar General High Court of Uttarakhand Nainital.

To

All the District Judges, State Judiciary, Uttarakhand

C.L. No. OS UHC/DR(I)- /2013

dated: April 3, 2013

Sub: Regarding communication of official correspondence between High Court and District Judges to Advocates or Clients by illegitimate methods.

Sir,

On the above noted subject, it is to inform you that it has come to the notice of the Court that the official correspondence by the High Court are being made available to the parties and their Advocates without following legitimate procedure. The Hon'ble Court has taken this as highly objectionable.

Accordingly, it has been directed by Hon'ble Court that the official correspondence by the High Court to the District Judges should not be made available to any litigant or advocate or any other person without following legitimate procedure.

You are, therefore, requested to bring the aforesaid direction into the notice of all concerned and ensure compliance of the aforesaid direction.

Yours faithfully,
(Ram Singh) 3- N-13